

IN THE INCOME TAX APPELLATE TRIBUNAL 'A' BENCH, PUNE
BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No. 491/PUN/2021 : A.Y. 2018-19

Nitin Hukumchand Mehta
J-383 MIDC Bhosari, Telco Road,
Pune-411 025
PAN: AAZPM 6532A

:Appellant

Vs.

The Dy. CIT, CPC, Bangaluru

:Respondent

Appellant by : Shri Kiran B. Sanmane
Respondent by : Shri Ramnath P. Murkunde
Date of Hearing : 21-09-2022
Date of Pronouncement : 21-09-2022

ORDER

PER SHRI PARTHA SARATHI CHAUDHURY, JM :

This appeal preferred by the assessee emanates from order of NFAC dated 17-09-2021 for A.Y. 2018-19 as per the grounds of appeal on record.

2. At the time of hearing, the assessee has filed a letter dated 21st September 2022 stating as under:

*"To
The Asstt. Registrar
Income-tax Appellate Tribunal, Pune.*

Subject: Request for withdrawal of appeal filed for the A.Y. 2018-19 in the case of Nitin Hukumchand Mehta (ITA No. 491/PUN/2021) : hearing Bench 'A'

Respected Sir,

The abovenamed appeal is filed against the appellate order passed by the National Faceless Appeal Centre (NFAC) against the intimation u/s 143(1). It is submitted that in this case, I do not wish to press the matter and seek permission of Hon'ble Bench for withdrawal of the above appeal.

I would be grateful if the above request is accepted.

Thanking you,

Yours truly

*M/s. Mehta Enterprises
Sd/-
M/s. Mehta Enterprises
(Proprietor)*

3. The Id. D.R did not raise any objection to the aforestated withdrawal application filed by the assessee.
4. In view of the above, we permit the assessee to withdraw the aforestated appeal and dismiss the same as such.
5. In the result, the **appeal is dismissed as withdrawn.**

Order pronounced in the open Court on this_21st day of September 2022.

Sd/-
(R.S. SYAL)
VICE PRESIDENT

sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Pune; Dated, this 21st day of September 2022
Ankam

Copy of the Order forwarded to :

1. The Appellant.
2. The Respondent.
3. The concerned CIT Pune
4. The NFAC, Delhi
5. The D.R. ITAT 'A' Bench Pune.
6. Guard File

BY ORDER,

Sr. Private Secretary

ITAT, Pune

/// TRUE COPY ///

		Date	
1	Draft dictated on	21-09-2022	Sr.PS
2	Draft placed before author	21-09-2022	Sr.PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		